

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 25
(IB)-182(PB)/2024

IN THE MATTER OF:

Surinder Aggarwal & Ors.	...	Applicant/Petitioner
Vs		
Raheja Developers Limited	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 16.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Vivek Kumar, Mr. Akshay Srivastava, Mr. Jayant Upadhyay, Advs.
For Respondent : Mr. P. Nagesh Sr. Adv., Ms. Manmeet Kaur, Ms. Suditi, Mr. Abhishek Rana, Advs.

ORDER

Ld. Sr. Counsel Mr. P. Nagesh for the respondent stated that the reply has been filed.

On perusal, it is seen that the same is not available on record.

Ld. Counsel for the Respondent is directed to ensure that the same is uploaded on the DMS/E portal before the next date of hearing.

Ld. Counsel for the petitioner appeared through VC and sought time to file a rejoinder to the reply filed by the respondent.

At the request, list the matter **on 14.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)